

NOTIFICATION

HIGH COURT FOR THE STATE OF TELANGANA : : HYDERABAD

NOTIFICATION No.60/2020-RC, DATED 11 .03.2020

Applications are invited for appointment to six (06) posts of District Judge carrying the scale of pay of Rs.51,550 - 1230-58,930-1380-63,070.[As per the Revised Pay Scales as on 01-01-2006] by transfer through Limited Competitive Examination (Accelerated Recruitment by Transfer) from among the Senior Civil Judges of the Telangana State Judicial Service, who have put in not less than five (05) years of qualifying service by the end of 31-03-2020.

ABSTRACT OF VACANCIES

Open Competition	= 4
Scheduled Castes	= 2 (1W)

TOTAL	6 (1W)

The recruitment to the said posts shall be made in accordance with the Telangana State Judicial (Service & Cadre) Rules, 2017.

No Senior Civil Judge having found to be of doubtful integrity in any year, and who is facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of his/her duties, shall be eligible for appointment under Accelerated Recruitment by Transfer.

The High Court for the State of Telangana reserves the right, either to increase or decrease the number of vacancies after issuance of the notification or may also cancel the notification at any stage, if the situation warrants.

SCHEME OF EXAMINATION, MINIMUM MARKS AND SYLLABUS:

Written Examination:

Written Examination consisting of the following three (3) papers will be held.

- (I) Civil Laws,
- (II) Criminal Laws and

(III) English (Translation, Essay Writing and Grammar Vocabulary)
The translation test shall be for 30 marks and the essay writing shall be for 70 marks. The essay writing test shall be on Legal subjects only. Translation has to be made from English language to either Hindi or Telugu language only. A candidate must qualify in Paper - III (English) by securing 40% qualifying marks. The marks secured in Paper - III are not counted to determine merit.

Each paper shall carry 100 marks. The duration of each paper is three (3) hours.

The questions in the examinations shall be answered only in English (except translation test).

Minimum Marks to be secured in the Written Examination to qualify for Viva-Voce:

The candidate applying for being appointed under Accelerated Recruitment by Transfer who secures not less than 60% of marks in Papers I and II each in the written examination shall be eligible for viva voce carrying 50 marks.

The Scheduled Castes and Scheduled Tribes candidates who secure not less than 50% marks in Papers I and II each in the written examination shall be eligible for the viva voce carrying 50 marks.

From among the candidates qualified and eligible, the High Court shall call the candidates for viva voce in the ratio of 1:3 proportionate to the vacancies notified.

Further, if more than one candidate secures same cut off marks, all such candidates shall be called upon to appear for viva voce.

The selection of the candidates is based on the aggregate marks obtained in written examination (only in paper - I and paper - II) and viva voce.

Viva-Voce:

Viva-Voce shall carry 50 marks. Any candidate who remains absent for the Viva-Voce shall be deemed to have been disqualified for selection.

The object of the Viva-Voce is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.

In the selection process, the proficiency and knowledge of applicants will be tested in the following,

Constitution and Civil Laws:

- 1) Code of Civil Procedure, 1908
- 2) Indian Evidence Act, 1872
- 3) Land Acquisition Act, 1894
- 4) Tenancy Laws including Land Reforms and Ceiling
- 5) Constitution of India and Administrative Law
- 6) Transfer of Property Act, 1882.
- 7) Indian Contract Act, 1872.
- 8) Motor Vehicles Act, 1988
- 9) Specific Relief Act, 1963
- 10) Telangana Prohibition Act, 1995
- 11) Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including Incountry and Intercountry adoptions.
- 12) Family Courts Act
- 13) Indian Easements Act, 1882.
- 14) Law of Torts.
- 15) Limitation Act, 1963
- 16) Law relating to Intellectual Property.
- 17) Stamps and Registration Act.
- 18) Sale of Goods Act.
- 19) Guardian and Wards Act.
- 20) Indian Trusts Act

Criminal Laws:

- 1) Code of Criminal Procedure, 1973
- 2) Indian Evidence Act, 1872
- 3) Indian Penal Code, 1860.
- 4) Protection of Civil Rights Act, 1955.
- 5) Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- 6) Negotiable Instrument Act, 1881 (Section 138 to 147)
- 7) Narcotic Drugs and Psychotropic Substances Act, 1985
- 8) Prevention of Corruption Act, 1988
- 9) Telangana Excise Act, 1968
- 10) Wild Life Protection Act, 1972.
- 11) Juvenile Justice Act, 1986 (Care and Protection of Children) Act,
- 12) Electricity Act, 2003.
- 13) Protection of Women from Domestic Violence Act.
- 14) Arms Act.
- 15) Forest Act

Address to whom applications to be sent and the last date for submission of applications:

The Application/Bio-Data in the *Proforma* prescribed below accompanied by attested copies of proceedings of promotion as Senior Civil Judge and the caste certificate(in respect of SC candidates), shall be submitted to the concerned Principal District Judge/Unit Head/Head of the Office, not later than 5:00pm on 31-03-2020.

No TA and DA will be paid either for appearing the written examination or viva voce.

NOV 11/3/20

**REGISTRAR (ADMINISTRATION),
F.A.C. REGISTRAR(RECRUITMENT),
HIGH COURT FOR THE STATE OF
TELANGANA, HYDERABAD.**

Space for Affixing
photograph of the
Applicant.
Photograph to be
attested by the
concerned Unit
Head/PDJ

APPLICATION FOR APPOINTMENT AS DISTRICT JUDGE BY TRANSFER THROUGH A LIMITED COMPETITIVE EXAMINATION(ACCELERATED RECRUITMENT BY TRANSFER) FROM AMONG THE SENIOR CIVIL JUDGES OF THE TELANGANA STATE JUDICIAL SERVICE WHO HAVE PUT IN NOT LESS THAN FIVE YEARS OF QUALIFYING SERVICE BY 31.03.2020

BIO-DATA

1.	Full name of the applicant(in capitals)	
2.	Father's Name	
	Husband's name(if applicable)	
3.	Caste(in case of B.C., S.C. and S.T.)	
4.	Native District and State	
5.	Date of Birth (in words also)	
6.	Age as on the date of notification	
7.	Educational Qualifications	
8.	Date of appointment as Civil Judge	
9.	Date of promotion as Senior Civil Judge	
10.	Length of service rendered as Senior Civil Judge by 31-03-2020	
11.	Whether facing disciplinary charges or has undergone or is undergoing punishment for any irregularity in discharge of duties? If yes, please furnish the details	
12.	Address with pin code number for correspondence and mobile telephone number:	Office: Residence:

SIGNATURE OF THE APPLICANT WITH DATE: